ü ITEM NO.58 COURT NO.10 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD. Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS. Respondent(s)

(with appln. (s) for exemption from filing O.T. and prayer for interim relief and office report)

Date : 11/07/2014 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Nagendra Rai,Sr.Adv.
Mr. Shantanu Sagar,Adv.
Mr. Smarhar Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice, in the light of the fact that the petitioner has deposited a sum of Rs.1,09,00,000/-, as directed in the order of 10.04.2013 by the Court of Chief Controller Revenue Authority, Uttar Pradesh, Allahabad, there shall be a stay in respect of remaining amount to be paid.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER

Signature Not Verified

Digitally signed by
Narendra Prasad
Date: 2014.07.12
11:45:12 IST
Reason: